

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-376-2020**

Ira Exotica Pvt. Ltd. & Anr. ... Petitioners  
Versus  
State of Goa & Ors. ... Respondents

Mr. Shivan Desai and Mr. Venkatesh Ameya Nayak Salatry, Advocates for the Petitioners.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for Respondent Nos. 1 to 7.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 9<sup>th</sup> December, 2020**

**P.C.**

Heard Mr. Desai, learned counsel for the Petitioners.

Mr. D. Pangam, learned Advocate General appears alongwith Ms. Ankita Kamat, learned Additional Government Advocate for Respondent Nos.1 to 7.

2. Issue notice to Respondent Nos.8 and 9, returnable on 18<sup>th</sup> January, 2021.

3. In addition to the usual mode of service, the private service

is permitted.

4. In case any of the Respondents wish to file any responses they may do so latest by 11<sup>th</sup> January, 2021. In case the Petitioners wish to file any rejoinder, they may do so on or before the next date by serving an advance copy upon the Respondents.

5. Stand over to 18<sup>th</sup> January, 2021.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

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